

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF RAGHUVANSHI INDUSTRIES PRIVATE LIMITED

RELEVANT PARTICULARS	
1.	Name of corporate debtor Raghuvanshi Industries Private Limited
2.	Date of incorporation of corporate debtor 24.01.2014
3.	Authority under which corporate debtor is incorporated / registered RoC - Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor U17111GJ2014PTC078412
5.	Address of the registered office and principal office (if any) of corporate debtor Registered Address: R. S. No.319, Naranka, Rajkot Jamnagar Highway, Vill. Targhadi, Tal. Padadhari, Dist. Rajkot. 363660
6.	Insolvency commencement date in respect of corporate debtor 19.09.2023 (Order received on 25.09.2023)
7.	Estimated date of closure of insolvency resolution process 23.03.2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional Vinod Tarachand Agrawal IBBI/IPA-001/IP-00641/2017-18/11090
9.	Address and e-mail of the interim resolution professional, as registered with the Board 204, Wall Street I, Nr Gujarat College, Ellis Bridge, Ahmedabad. 380006 ca.vinod@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional VCAN Resolve IPE LLP 204, Wall Street I, Nr Gujarat College, Ellis Bridge, Ahmedabad. 380006 cirp.raghuvanshi@gmail.com
11.	Last date for submission of claims 09.10.2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Not applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: (a) www.ibbi.gov.in/home/downloads • Physical Address: same as point 10 • Email IRP at: cirp.raghuvanshi@gmail.com (b) Not Applicable

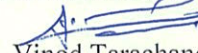
Notice is hereby given that National Company Law Tribunal has ordered the commencement of corporate insolvency resolution process of the **Raghuvanshi Industries Private Limited** on **19.09.2023**.

The creditors of **Raghuvanshi Industries Private Limited**, are hereby called upon to submit their claims with proof **on or before 09.10.2023** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [Not in present case] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.


CA Vinod Tarachand Agrawal
Interim Resolution Professional
IBBI/IPA-001/IP-00641/2017-18/11090
Date: 27.09.2023
Place: Ahmedabad

